

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1114-1116 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 14814-14816, 14817-14819 AND
14820-14822 OF 2015

(Applications for stay, exemption from filing O.T. and exemption from filing certified copy of the impugned order)

BHAGWATI SHARMA, ADVOCATE, KUSHINAGAR Appellant(s)
VERSUS
S.P. SHARMA, CJM, KUSHINAGAR Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on **29.06.2016**, when the Court was pleased to pass the following order:

"The appellant is directed to serve notice on the standing counsel for the High Court."

Accordingly show cause notice was handed over to Counsel for the Appellant to serve on standing counsel for the High Court, Uttar Pradesh - i.e. Mr. Sunny Choudhary, Advocate.

It is submitted that Counsel for the Appellant has on 22.01.2016 filed affidavit alongwith proof of dasti service after serving copy on Mr. Sunny Choudhary, Advocate - standing counsel for High Court of Uttar Pradesh.

Service of show cause notice is complete but no one has entered appearance, so far.

The appeals above-mentioned are listed before the Hon'ble Court with this office report.

DATED this the 28th day of July, 2016.

ASSISTANT REGISTRAR

COPY TO :-

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